

### Holding of Lok Sabha Elections in Assam

71-D. SHRI GEORGE FERNANDES: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) when Government propose to hold elections to the Lok Sabha in Assam; and

(b) what Government propose to do on the demand for deletion of certain names from the voters' lists in Assam?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) In the 3-Autonomous District (ST) constituency in Assam, elections will be held as soon as the Government of Assam report peaceful conditions in the Constituency. As regards the other 11 Constituencies in Assam which have failed to elect members, the Election Commission is required under section 53(3) of the Representation of the People Act, 1951, to call upon these constituencies to elect members when it is satisfied that if called upon again, there will be no such failure on the part of these constituencies. The Commission has also reported that it is not possible to give any definite information as to when it would be possible to hold elections in these constituencies.

(b) The demand for large-scale deletion of names from electoral rolls is based on the ground that the names of a large number of foreign nationals who are not citizens of India have been registered in the electoral rolls. As the issue involved is of a complicated nature, it requires careful consideration.

### STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION NO. 8027 DATED 23-4-1979 RE. CONSTRUCTION OF MOKESHWAR DAM ON SARASWATI RIVER IN GUJARAT

THE MINISTER OF ENERGY AND IRRIGATION AND DEPARTMENT

OF COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): In respect of Unstarred Question No. 8027 by Shri Motibhai R. Chaudhary, Member of Parliament, regarding construction of Mokeshwar Dam on Saraswati river in Gujarat, the written reply to part (c) of the Question was given as follows:—

“The State Government have intimated that the Project will provide irrigation benefits to 4086 hectares in Mehsana and Banaskantha districts of the State. An expenditure of Rs. 21 lakhs has been incurred by the State Government on the preliminary works and a provision of Rs. 100 lakhs has been made by them for this Scheme in the Sixth Plan”.

The Government of Gujarat have reported that there was a typographical error in the information sent by them earlier in connection with this Question. They have intimated the correct figure. The correct reply may read as follows:

“The State Government have intimated that the Project will provide irrigation benefits to 4086 hectares in Mehsana and Banaskantha districts of the State. An expenditure of Rs. 2 lakhs has been incurred by the State Government on the preliminary works and a provision of Rs. 100 lakhs has been made by them for this Scheme in the Sixth Plan.”

The statement was included in list of questions for written answer in the Lok Sabha for 20th August, 1979. Since no business was transacted on that day in the House the statement could not be laid so far.

### STATEMENT CORRECTING ANSWER TO STARRED QUESTION NO. 490 DATED 27-3-1979 RE. STEPS TO PROTECT INTEREST OF DEPOSITORS IN COMPANIES

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS